
(2011) 12 SHI CK 0342
In the High Court Of Himachal Pradesh
Case No : CWP No. 10744 of 2011-E

Rajeev Kumar, Chinta Devi, Om Parshad and Surjeet Chand	APPELLANT
Vs	
State of Himachal Pradesh and Others	RESPONDENT

Date of Decision : 07-12-2011

Acts Referred:

Citation : (2011) 12 SHI CK 0342

Hon'ble Judges : Kurian Joseph, C.J.;Rajiv Sharma, J

Bench : Division Bench

Judgement

Justice Kurian Joseph, C.J.—The petitioner is para teacher. He is aggrieved since he is not paid the vacation salary and other benefits as are paid to the contract teachers. In the judgment dated 21.10.2010, in CWP No. 2880 of 2010 titled as Dhananjay Saini versus State of H.P. & ors., and connected cases, this Court has held that para teachers are entitled to all the emoluments as are paid to contract teachers, because as per the Government policy, they are to be treated similarly for all purposes. Therefore, this writ petition is disposed of directing the respondents to pay the eligible vacation salary, during the entire service period, to the petitioner in case the same has not been granted so far, in view of the judgment of this Court in Baldev Singh & others versus State of H.P. and others, CWP No. 415 of 2000, decided on 1st September, 2008, on production of a copy of this judgment alongwith a copy of the writ petition and copy of the judgment, referred to above. If the amounts are not disbursed, as above, the petitioner will be entitled to interest @ 10% and the officer responsible for the delay shall be personally liable for the same.

2. The writ petition is disposed of, so also pending application(s), if any.